

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-285(ND)/2020

IN THE MATTER OF:

M/s. Ashtech Buildpro India Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sun Ganga Construction Co. Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 13.09.2023
(Virtual Hearing)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For The Personal Guarantor

:Adv. Abhisehk Anand, Adv. Sajal
Jain

ORDER

IA/711/2023

Ld. Counsel on behalf of the Applicant is present and submitted that vide order dated 16.06.2023 through which it was directed to make payment to the IRP. Ld. Counsel submitted that the order has been complied with and therefore this application has now become infructuous. In view of this, the present application is **dismissed as infructuous.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)